(g) Funds are released under centrally sponsored schemes in the form of grants-in-aid as per provisions of the General Financial Rules.

Employment generating schemes in rural areas

- \dagger 5115. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of RURAL DEVELOPMENT be pleased to state: .
- (a) the details of the employment generating schemes being implemented by Government in rural areas of the country;
- (b) whether these schemes have been able to achieve the target for providing jobs to the unemployed rural youths;
 - (c) if not, the reasons therefor; and
- (d) the positive steps taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development is implementing through State Governments and Union Territory Administrations the major employment generating schemes namely Mahatama Gandhi National Rural Employment Guarantee Act (MGNREGA) and Swarnjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) for wage and self-employment respectively for people living in rural areas.

(b) to (d) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is demand driven scheme which provide 100 days guarantee of employment to any adult members of rural household in a financial year who is willing to do unskilled and no physical target is fixed under MGNREGA. Under Swarnjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) state-wise total physical target of beneficiaries to be assisted are fixed and separate target for unemployed youth are not earmarked.

SHORT NOTICE AND QUESTION

Kerosene quota for Kerala

- 12. SHRI K.N. BALAGOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
 - (a) whether the Government has reduced the Kerosene quota for Kerala;

[†] Original notice of the question was received in Hindi

- (b) if so the details thereof;
- (c) Whether fishermen is getting adequate quota for their fishing vessels; and
 - (d) if so, the number of fishermen getting kerosene quota?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) and (b) Yes Sir, PDS Kerosene quota for Kerala has been rationalized based on LPG coverage and per capita ceiling for non-LPG population. It has been reduced by 76,932 KL in Financial Year 2012-13 over the previous year.
- (c) and (d) No separate allocation of PDS Kerosene is made by Government of India, Ministry of Petroleum and Natural Gas for fishermen. Under the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order 1993. PDS Kerosene is to be used only for cooking and illumination purpose. Any Separate SKO allocation for the fisheries sector within the state is to be adjusted/given by the concerned State Government within its overall SKO allocation.

SHRI K.N. BALAGOPAL: Sir, in Kerala, earlier, the subsidized PDS kerosene was given to nearly 50 lakh families. Now, because of the Total Electrification Programme, this number has come down to around 9 lakhs. Also, kerosene quota has been reduced, and a very meagre amount of kerosene is being given to the State. Now gas is also not available easily. I would like to know whether the Government will consider increasing the kerosene supply to families so that all families would get, at least, two or three litres of kerosene, which was being given earlier.

SHRI R.P.N. SINGH: Sir, PDS kerosene is used for cooking and illumination. The question that is being raised by the hon. Member is about fishermen. I can assure the hon. Member that if Kerala wants extra kerosene, we can supply them non-PDS kerosene. Whatever quantity of non-PDS kerosene they want for fishermen, we can supply. Like, Tamil Nadu who had also required non-PDS kerosene for their fishermen, and they reduced the sales tax on that so that it would be helpful to the fishermen.

SHRI K.N. BALAGOPAL: Sir, I asked about quota for families because, earlier, the fishermen quota was allotted from the PDS quota for the households. Now, because of the Total Electrification Programme which we have implemented, our quota was reduced compared to other States. Secondly, I want to know whether

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fisheries come under agriculture. Is any State getting the subsidized quota of kerosene for agriculture? And, since fisheries, including deep-sea fisheries, come under agricultural activity, I would like to know whether subsidized kerosene can be given to fishermen.

SHRI R.P.N. SINGH: Sir, we are not supplying PDS kerosene for any agricultural purposes. As I have mentioned earlier, PDS kerosene is only for cooking and illumination purpose. We are supplying PDS kerosene quota for these two primary purposes. The hon. Member had asked as to why the quantity of kerosene to Kerala is being reduced. We have rationalized the quantities of kerosene being supplied to all the States, and that is, by a three-step procedure which the Government has introduced. The first are the States/UT who had not lifted kerosene during the first two quarters of 2011-12 signifying excess supply over demand, the allocation has accordingly been reduced by the un-lifted SKO quantity of kerosene. In Kerala, it was nil. So, we have not reduced it according to this category. In the second category, with the increase in LPG coverage across the country, it is natural that the requirement of cooking fuel, PDS kerosene, would reduce, and that the allocation of kerosene to States need to be modified accordingly. Thereafter, it is to be seen whether the LPG coverage is beyond the national average. The national average is 59 per cent, while, in Kerala, the a average LPG coverage was to the extent of 97 per cent. Since the LPG coverage is over the national average, the allocation has been reduced by liming SKO for new SBC reconnections at 24 litre/ annum and nil for the new DBC connection. The actual reduction has been made of only 75 per cent of the actual LPG spread to allow for errors such as multiple connections. Wherever it has been found to be more than 90 per cent, we have rationalised it to just ten per cent of the total population of the State/UTs allotted kerosene accordingly. Under this procedure, the cut in Kerala has been about 28,370 kilolitres, and I can assure the hon. Member, if any dubious connections or any wrong, duplicate connections of LPG are found and cancelled by the Government of any State, we will supply the equivalent amount of PDS SKO to the state at the rate of 36 litres. There is a large variation in the scales of kerosene allocation adopted by different States across the country, and, therefore, the allocation process has been standardised to 36 litres per capita per year to non-LPG population. Accordingly, the cut in Kerala has been 48,562 kilolitres, and in the same way, this has been introduced in all the States of India, which leads to about 39 per cent reduction in Kerala, while J and K, North-East States and the Islands have been left out of these schemes.

श्री नतुजी हालाजी ठाकोर: सर, जो केरल का मामला है, वही गुजरात का भी मामला है। गुजरात में भी मिट्टी के तेल की आपूर्ति में 32 परसेंट की कटौती की गई है। हमारे यहां भी 1600 किलोमीटर कोस्टल एरिया है और वहां जो मछ्वारे हैं, वे भी अपनी नौकाओं के लिए मिट्टी के तेल का उपयोग करते हैं। मेरी मंत्री जी से दरख्वास्त है कि अभी-अभी जो जनगणना हुई है, उसमें गुजरात की जनसंख्या में 20 परसेंट का इजाफा हुआ है और आपने वहां मिट्टी के तेल की आपूर्ति में 32 परसेंट की कटौती कर दी है। यह हमारे लिए और गुजरात के लिए अन्याय की बात है। गरीब आदमी, जो मछुवारे हैं, वे अपनी रोजी-रोटी के लिए दियाई क्षेत्र में जाते हैं और उनके भरण-पोषण के लिए यह जरूरी है।...(व्यवधान)...

THE VICE CHAIRMAN (PROF. P.J. KURIEN): Please put your question.

श्री नतुजी हालाजी ठाकोरः सर, आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूं कि मिट्टी के तेल की आपूर्ति में जो कटौती की गई है, क्या वे उसकी भरपाई करेंगे?

श्री आर.पी.एन. सिंह: सर, यह सवाल केरल के लिए है, लेकिन मैं फिर भी गुजरात के बारे में बता दूं कि माननीय सदस्य ने जो कहा कि हमने गुजरात में 32 परसेंट allotment काटा है, यह बिल्कुल सही नहीं है, ऐसी कोई बात नहीं है। इस वर्ष हमने गुजरात का allotment काटा ही नहीं है।

श्री नतुजी हालाजी ठाकोर: सर, गुजरात का 32 परसेंट allocation काटा गया है। ...(व्यवधान)...आप केरल को दे रहे हैं, तो गुजरात को क्यों नहीं दे रहे हैं?...(व्यवधान)...

श्री नरेश अग्रवाल: श्रीमन्, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हू कि क्या देश के कुछ हिस्से में मिट्टी का तेल के लिए डायरेक्ट सब्सिडी दी गई, तो वहां पर डिमांड एकदम घट गई, करीब 90 परसेंट डिमांड घट गई? अगर यह सच है, तो क्या आप पूरे देश में केरोसिन तेल पर सब्सिडी दे रहे हैं, उसको डायरेक्ट देने की योजना बना रहे हैं? यदि हां, तो कब तक?

मेरे प्रश्न का दूसरा भाग यह है कि पेट्रोलियम सब्सिडी के कारण भारत सरकार पर बहुत बोझ है। मिट्टी के तेल में शायद 14 रुपए प्रति लीटर का लॉस है, तो माननीय मंत्री जी, क्या आप बताएंगे कि मिट्टी के तेल, डीजल और पेट्रोल पर कितनी-कितनी सब्सिडी दे रहे हैं और इस सब्सिडी को घटाने के लिए भी आप कोई घोषणा करने जा रहे हैं?

श्री आर.पी.एन. सिंह: सर, माननीय सदस्य ने डायरेक्ट सिंह्सिडी देने की बात की। मैं आपको कहना चाहता हूं कि एक पायलट प्रोजेक्ट अलवर के एक तहसील में चल रहा है और वह बहुत ही successful प्रोग्राम रहा है। आगे चल कर यह योजना है कि पूरे देश में केरोसिन तेल पर जो सिंह्सिडी दी जा रही है, असको आधार, जो UID की स्कीम है, के माध्यम से डायरेक्ट दिया जाएगा।...(व्यवधान)...

श्री नरेश अग्रवाल: सर, पायलट प्रोजेक्ट के तहत डायरेक्ट सब्सिडी देने से डिमांड कितनी कम हुई है, मेरा सवाल यह है?

श्री आर.पी.एन. सिंह: सर, अभी पायलट प्रोजेक्ट चल रहा है। अभी उसके पूरे आंकड़े हमारे पास नहीं आये हैं, लेकिन जो देखने में आया रहा है, उससे यही कह सकते हैं कि उससे हमें बहुत फायदा हो रहा है। जब इसकी पूरी रिपोर्ट आ जाएगी, तब आप पूछेंगे, तो मैं आपको जरूर बता दूंगा। इन्होंने बहुत महत्वपूर्ण सवाल सब्सिडी के बारे में उठाया है। मैं आपको बताना चाहता हूं कि हम आज इस देश में एलपीजी के हर सिलेण्डर पर Rs. 503.08

सब्सिडी देते हैं। मिट्टी के तेल पर माननीय सदस्य ने 14 रुपए प्रति लीटर बताया, जब कि हम मिट्टी के तेल पर प्रतिलीटर Rs. 32.31 सब्सिडी देते हैं। और आज डीजल पर हमारी ऑयल मार्केटिंग कम्पनीज़ के तेरह रुपए चौंसठ पैसे का घाटा हो रहा है। पिछले वर्ष देश पर सब्सिडी बर्डन 1,38,541 करोड़ रुपए था। इस वर्ष लगभग 1,89,605 करोड़ रुपए 1 मई और 16 मई के रिफाइनरी द्वारा मूल्य के आधार पर बढ़कर होगा। जहां तक सब्सिडी घटाने की बात है, मैं तो इस हाऊस से अपील भी करुंगा कि सब्सिडी तो बेसिकली आम आदमी, गरीब आदमी के लिए होती है और लोअर मिडिल क्लास के लिए होती है। परन्तु एल०पी०जी० के तमाम ऐसे प्रपोजल हमको आने चाहिए, जो आज अमीर आदमी भी एल०पी०जी० की सब्सिडी लेता है, वह न ले। हमारी केवल एल०पी०जी० पर सब्सिडी Rs. 32134 (2011-2012) करोड़ रुपए सालाना बैठती है और केरासीन ऑयल पर कम से कम Rs. 28215 (2011-2012) करोड़ बैठती है। मैं समझता हूं कि एक प्रपोजल ऐसा होना चाहिए कि जहां सारे सांसदो को अपना एल०पी०जी० का सब्सिडी कोटा समाप्ता करना चाहिए, एक रास्ता दिखाना चाहिए कि अमीर आदमी को एल०पी०जी० पर सब्सिडी आम आदमी के लिए है।

श्री नरेश अग्रवाल: मंत्री जी, आप हिम्मत करके सदन में घोषणा करिए।

श्री राम कृपाल यादवः सर, जैसा कि माननीय मंत्री जी ने अपने जवाब में यह कहा कि गरीबों की सहायता के लिए खास तौर से केरोसीन ऑयल में जो सब्सिडी की व्यवस्था कर रहे हैं, उसमें साल में Rs. 28215 करोड़ (2011-12) दे रहे हैं। मैं समझता हूं कि केरोसीन ऑयल का दुरुपयोग बड़े पैमाने पर हो रहा है। खास तौर पर मैंने बिहार में देखा है, पटना में देखा है, जहां मैं रहता हूं, वहां बड़े पैमाने पर केरोसीन ऑयल की मिलावट पेट्रोल में होती है। आप पी०डी०एस० शॉप से और जो दूसरे स्टॉकिस्ट हैं, वहां से भी गरीबों को देने की व्यवस्था करते हैं, परन्तु ये सब भी अपना केरोसीन ऑयल पेट्रोल में मिलावाने के लिए देते हैं, जिससे गरीबों का हक मारा जाता है। एक तो केरोसीन ऑयल मिलता नहीं है तथा गरीबों को केरोसीन ऑयल की सब्सिडी का लाभ भी नहीं मिल पाता है। मैं आपके माध्यम से जानना चाहता हूं कि पेट्रोलियम पदार्थों में जो बड़े पैमाने पर केरोसीन आयल की मिलावट हो रही है, उसके लिए आप क्या देखदेख कर रहे हैं और क्या कार्रवाई कर रहे हैं तथा उस पर कैसे नियंत्रण कर रहे हैं, तािक केरोसीन ऑयल पेट्रोल में मिलाकर न बेचा जाए?

श्री आर.पी.एन. सिंह सर, मैं माननीय सदस्य को यह बताना चाहूंगा कि केरोसीन ऑयल का जो डिस्ट्रिब्यूशन होता है, वह राज्य सरकारें करती हैं। हमारी ऑयल मार्केटिंग कम्पनीज मिट्टी के तेल को जो प्रांतों में डिपो बने हुए हैं, उनके यहां पहुंचाती है। कई स्टेट्स में अलग सिस्टम भी है, परन्तु मिट्टी के तेल का जो डिस्ट्रिब्यूशन है, वह राज्य करते हैं और हमने तमाम राज्यों से कहा है कि उनके मिट्टी के तेल का जो एलोकेशन है, उसमें देखरेख करने की जरूरत है। मैं जानता हूं कि इसका गलत इस्तेमाल होता है। इसको रोकने के लिए जैसे कि हमारे माननीय सदस्य अग्रवाल साहब ने कहा था, उसमें जब तक हम डॉयरेक्ट सब्सिडी नहीं देंगे, उसमें जो किमयां हैं, खामियां हैं बढ़ती रहेंगी।